

MINUTES OF THE MEETING No. 39/09 dated 24.12.2008 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 39/09 meeting of Advance Licensing Committee was dated 24.12.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-343 NC No.39/09 Dated 24.12.09	M/s. Akzo Nobel Coatings India (P) Ltd, Bangalore F.No.01/83/50/968 /AM08/DES-IV RLA F.No.07/24/40/450/AM08 Lic.No.0710053597 dated 28/9/07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7/1/2009.

Case No M-344 NC No.39/09 Dated 24.12.09	M/s. Septodent Health Care (P) Ltd, Mumbai, F.No.01/83/50/301 /AM04/DES-IV RLA F.No.03/24/40/172/AM04 Lic.No.0310204635 dated 8/5/03
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 24.12.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Hand Wash Liquid Soap (containing minimum 13.6% w/w) Sulphated Ester and Ethers of fatty alcohol	29000 Ltr. (29580 Kg)	1. Sulphated Esters & Ethers of Fatty alcohol 2. Polyol Fatty Acid Ester 3. CAS No. 11104202 synonym is 2.2 iminodichanol 4. Fatty acid amido alkyl betaine 5. Polysiloxane Polyether Copolymer 6. 1-1-methylenebis (3-3-hydroxymethyl dioxo-4-imidazolidiny) urea	4191.500 Kg 414.000 Kg 372.500 Kg 1338.450 Kg 19.300 kg 41.400 Kg

	7. Aroma Speamint Eugenol Perfume	48.250 kg
	8. Perfume FBH-0006	12.500 Kg
	9. 1-Litre Plastic Bottles	As per packing policy
	10. Caps for 1 kuter Okastuc vittkes	As per packing policy
	11. 5-litre plastic bottle	As per packing policy
	12. Caps for 5 litres plastic bottles	As per packing policy
	13. Dispeaser Pump	As per packing policy

(For S.No.7 & 8, value cap of 5% of FOB is applicable)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-345 NC No.39/09 Dated 24.12.09	M/s. Super Soap (Goa) (P) Ltd, Goa F.No.01/83/50/1025 /AM07/DES-IV RLA F.No.17/24/40/63/AM07 Lic.No.1710001476 dated 14/12/06
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 24.12.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Toilet Soap TFM 72%	1 MT	Soap Noodles TFM 79%	0.893 MT
Toilet Soap TFM 79%	1 MT	Soap Noodles TFM 79%	1 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-346 NC No.39/09 Dated 24.12.09	M/s. East India Packaging (P) Ltd, Bangalore F.No.01/85/50/196 /AM07/DES-IV RLA F.No.07/24/40/623/AM07 Lic.No.0710049194 dated 26/12/06
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7/1/2009.

Case No M-347 NC No.39/09 Dated 24.12.08	M/s. Gulbrandsen Chemical (P) Ltd, Baroda F.No.01/82/162/718 /AM09/DES-IV
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S.No.	Hq. File No.	RLA File No.	Lic.No. & Date	Meeting No. & Date
1.	01/82/50/684/AM06	34/24/40/143/AM06	3410014450 Dated 28/9/05	33/82-ALC1/2005 30/11/05
2.	01/83/50/1198/AM03	34/80/40/469/AM03	3410005762 Dated 14/11/02	37/2003 Dated 26/3/2003
3.	01/83/50/843/AM03	34/80/40/569/AM03	3410006179 Dated 2/1/03	5/04 dated 7.5.2003
4.	01/82/50/324/AM05	34/82/40/11/AM05	3410010331 Dated 27/4/04	11/82-ALC1/2004 23/6/04
5.	01/82/50/343/AM05	34/82/40/12/AM05	3410010340 Dated 28/4/04	18/82-ALC1/2004 18/8/05
6.	01/82/50/1565/AM05	34/21/40/139/AM05	3410012180 Dated 14/12/04	43/82-ALC1/2004 2/3/05
7.	01/82/50/219/AM06	34/21/40/49/AM06	3410013598 Dated 7/6/05	18/82-ALC1/2005 10/8/05
8.	01/83/50/13/AM09	34/21/40/119/AM05	3410011823 Dated 25/10/04	3/83-ALC1/2008 16/4/08

The Committee considered the case as per agenda. The Committee considered the request made by the firm vide letter dated 28/11/2008 and decided to amend the import item “Tin Metal” to “Tin Ingots” mentioned in the minutes of the above mentioned licences.

Other items and quantity mentioned therein will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 39/83-ALC1/2008 **MEETING DATE** : 24.12.2008

1	Case No.: 50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 21.1.2009.			

2	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 21.1.2009.			

3	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 21.1.2009.			

4	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm/RLA. Last reminder issued on 23/12/2008. Accordingly the case may be re-listed on 21.1.2009.			

5	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 21.1.2009			

6	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

7	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

8	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 21.1.2009			

9	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 21.1.2009			

10	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

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Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Approved
HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/70/2007/Ch.II dated 11.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Potassium Polyborate	1 kg.	Borax Pentahydrate	1.266 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
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12	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

13	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 21.1.2009			

14	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm/RLA called for vide letter dated 27/10/08.. Accordingly the case may be re-listed on 21.1.2009			

15	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel and decided to issue reminder. Accordingly the case may be re-listed on 21.1.2009..			

16	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 27/10/08 and decided to issue reminder. Accordingly the case may be relisted on 21.1.09			

	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
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17	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 21.1.2009				

18	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.1.2009				

19	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 11.12.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009.				

20	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 15/12/2008. Accordingly the case may be re-listed on 21.1.2009.				

21	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009				

22	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:21.01.2009

Decision :The Committee considered the case as per agenda. The representative from DIPP stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21.1.2009.

23	Case No.: 32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

24	Case No.: 60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 24.1.2009.			

25	Case No.: 1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and noted the copy of Central Excise Data from the firm vide letter dated 8/11/08 is awaited.. Accordingly the case may be re-listed on 21/1/2009.			

26	Case No.: 13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 18/11/2008 and decided			

to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21.1.2009.

27	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

28	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

29	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

30	Case No.:52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 12.12.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009.			

31	Case No.:32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 17.11.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009.			

32	Case No.: 60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29.7.08 issued by the Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009.			

33	Case No.: 5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

34	Case No.: 49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 19/11/2008 and decided to defer consideration of the case for four weeks and forward the application to DBT. The Committee directed to issue reminder. Accordingly the case may be re-listed on 21.1.2009.			

35	Case No.: 68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 15.12.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009			

36	Case No.: 6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21/1/2009.			

37	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC (PC.Div.) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21/1/2009.			

38	Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC (PC.Div.) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21/1/2009.			

39	Case No.: 1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and committee decided to issue D/L to the firm. Accordingly the case may be re-listed on 21/1/09.			

40	Case No.: 3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of solid PTEF in export product 2. Net content of glass acrylic yarn in export product 3. Calculation sheet to arrive at the quantity of raw materials asked for on the basis of net content in export product and solid content in import item Accordingly the case may be re-listed on 21.1.2009.			

	Case No.: 7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299	Defer

41		25.06.2008	Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue D.O reminder to M/o Fertilizer. Accordingly the case may be re-listed on 21.1.2009.			

42	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.			

43	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 25.10.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009.			

Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status :Case Approved
HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 24.12.2008 and decided to approve this case as under:-			
<u>Item of Export</u>			
-			
<u>S.No.</u>	<u>Description of Item</u>	<u>Quantity</u>	
1.	Asbestos Free Brake Linings with Nitrile Rubber containing minimum (a) Phenolic Resin 22% (b) Fiberglass 19% (c) Low Carbon Steel Fibre 15% (d) Nitrile Rubber 2.5% (e) Kevlar Aramid Pulp 3% (f) Composite Mineral wool 15% (g) Graphite Powder 9.5%	118000 Kg	

2.	Asbestos Free Roll Lining containing minimum (a) Phenolic Resin 16% (b) Nitrile Rubber 33% (c) Fiberglass 24% (d) Kevlar Aramid Pulp 2.2% (e) Composite Mineral wool 7% (f) Graphite Powder 4%	42000 Kg
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Item of Import

S.No.	Description of item	Quantity
1.	Phenol	25960 Kg
2.	Fibre Glass Chopped Strands	22420 kg
3.	Low Carbon Steel Fibre	17464 Kg
4.	Acrylonitrile Butadiene Rubber/Nitrile Butile Rubber	2950 Kg
5.	Levlar Aramid Pulp	3540 Kg
6.	Composite Mineral Wool	17700 Kg
7.	Graphite Powder	11210 kg
8.	Phenol	7014 Kg
9.	Acrylonitrile Butadiene Rubber/Nitrile Butile Rubber	13860 Kg
10.	Fibre Glass Chopped Strands	10080 Kg
11.	Kevlar Aramid Pulp	924 Kg
12.	Composite Mineral Wool	2940 Kg
13.	Graphite Powder	1680 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

Case No.: 6/17/83-ALC1/2008	Partv Name:PRABHU POLY COLOR PRIVATE	Meet No/Date:39/83-ALC1/2008	Status: Case
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46		LIMITED	24.12.2008	Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

47	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

48	Case No.:11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

49	Case No.:6/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Rejected
	HQ File :01/83/050/00613/AM09/	RLA File :03/95/040/00050/AM09/	Lic.No/Date:0310479764 22.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 22.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/19/83-ALC1/2008		Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.		Meet No/Date:39/83-ALC1/2008 24.12.2008		Status:Case Approved	
	HQ File :01/83/050/00608/AM09/		RLA File :06/24/040/00020/AM09/		Lic.No/Date:0610013722 23.07.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/318/99/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		

50	Pre Reforming Catalyst Containing Nio 46% AC ₂ O ₃ 33% and Cr ₂ O ₃ 1.6%	1 kg.	1. Nickel Metal 2. Chromium Nitrate 3. Alumina Trihydrate 4. Secar 71 Cement 5. China Clay 6. Magnesium oxide 7. Graphite	0.367 Kg 0.050 kg 0.194 Kg 0.299 Kg 0.066 Kg 0.033 Kg 0.045 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.				

52	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21/1/2009.				

53	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 21/1/2009.				

54	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard				

copy of application called for from RLA/firm vide letter dated 25/10/08. Accordingly the case may be relisted on 21.1.09

55	Case No.: 11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and committee decided to call for following information from firm. 1) Complete details of manufacturing process. 2) Chemical equation, molecular formula, and yield obtained. Accordingly the case may be re-listed on 21/1/09.			

56	Case No.: 17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.			

57	Case No.: 18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.			

58	Case No.: 19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.			

	Case No.: 21/27/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case approved
	HQ File :01/83/050/00804/AM09/	RLA File :03/95/040/00505/AM09/	Lic.No/Date:0310487058 19.09.2008	Defer Date:21.01.2009

59

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.II dated 22.12.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
STERO NC040 (Nonyl Phenol Poly Glycol Ether) Nonyl Phenol 2 moles ethoxylate	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.728 Kg 0.291 kg
STERO X100(N) (Nonyl Phenol Poly Glycol Ether) Nonyl Phenol 7 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.425 Kg 0.595 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60

Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

61

Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

62

Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 17.12.08 issued by this office. Accordingly the case may be re-listed on 21.1.2009.			

Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418	Defer Date:21.01.2009

63

Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Chemical name of export product
2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight
3. Yield obtained in each step

Accordingly the case may be re-listed on 24.1.2009.

64

Case No.:32/27/83-ALC1/2008

Party Name:NAGAR HAVELI PERFUMES & AROMATIS

Meet No/Date:39/83-ALC1/2008
24.12.2008

Status:Case Deferred

HQ File :01/83/050/00815/AM09/

RLA File :03/95/040/00393/AM09/

Lic.No/Date:0310487431
23.09.2008

Defer Date:21.01.2009

Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm vide letter dated 27.10.09. Accordingly the case may be re-listed on 21.1.2009.

65

Case No.:27/28/83-ALC1/2008

Party Name:BAYER CROPSCIENCE LIMITED

Meet No/Date:39/83-ALC1/2008
24.12.2008

Status:Case Deferred

HQ File :01/83/050/00843/AM09/

RLA File :03/94/040/00625/AM09/

Lic.No/Date:0310488015
26.09.2008

Defer Date:21.01.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009

66

Case No.:29/28/83-ALC1/2008

Party Name:A L A CHEMICALS PVT. LTD

Meet No/Date:39/83-ALC1/2008
24.12.2008

Status:Case Deferred

HQ File :01/83/050/00845/AM09/

RLA File :03/94/040/00599/AM09/

Lic.No/Date:0310488057
26.09.2008

Defer Date:21.01.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/12/2008. Accordingly the case may be re-listed on 24.1.2009.

67

Case No.:30/28/83-ALC1/2008

Party Name:A L A CHEMICALS PVT. LTD

Meet No/Date:39/83-ALC1/2008
24.12.2008

Status:Case Deferred

HQ File :01/83/050/00846/AM09/

RLA File :03/94/040/00598/AM09/

Lic.No/Date:0310488066
26.09.2008

Defer Date:21.01.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/12/2008. Accordingly the case may be re-listed on 24.1.2009.

68	Case No.: 31/28/83-ALC1/2008	Party Name:ANMOL CHEMICALS	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00847/AM09/	RLA File :03/94/040/00175/AM09/	Lic.No/Date:0310488130 26.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

69	Case No.: 33/28/83-ALC1/2008	Party Name:LUBZ CORPORATION (INDIA)	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00849/AM09/	RLA File :03/95/040/00564/AM09/	Lic.No/Date:0310488437 30.09.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

70	Case No.: 41/28/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00857/AM09/	RLA File :03/94/040/00643/AM09/	Lic.No/Date:0310488756 01.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage coating composition in terms of different input weight wise 2. Percentage solid content of coating composition 3. Product catalogue of item No.1 of import i.e. micro capsules 4. Calculation sheet to arrive at the quantity of micro capsules required for the export product Accordingly the case may be re-listed on 24.1.2009.			

71	Case No.: 37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be re-listed on 21.1.2009.			

	Case No.: 44/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00860/AM09/	RLA File :03/94/040/00511/AM09/	Lic.No/Date:0310488875	Defer

72			03.10.2008	Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/12/2008. Accordingly the case may be re-listed on 24.1.2009.				

73	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.1.2009			

74	Case No.:6/31/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00899/AM09/	RLA File :26/24/040/00001/AM09/	Lic.No/Date:2610007483 16.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

75	Case No.:7/31/83-ALC1/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM09/	RLA File :03/94/040/00677/AM09/	Lic.No/Date:0310490602 16.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

76	Case No.:8/31/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00901/AM09/	RLA File :03/94/040/00634/AM09/	Lic.No/Date:0310490759 17.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 21.1.2009.			

	Case No.:10/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Approved
	HQ File :01/83/050/00903/AM09/	RLA File :08/24/040/00154/AM09/	Lic.No/Date:0810075478 17.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)			

77	forwarded vide their U.O. No. 14010/79/2009/Ch.II dated 17.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Monosodium Phosphate	1 Kg	Phosphoric Acid	0.661 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.: 11/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00904/AM09/	RLA File :08/24/040/00155/AM09/	Lic.No/Date:0810075479 17.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

79	Case No.: 12/31/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00905/AM09/	RLA File :03/95/040/00644/AM09/	Lic.No/Date:0310490962 20.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Function of thermal paper in export product 2. Clarification regarding GSM of final product since with the adhesive coating weight of 20 GSM, the final export product GSM does not match. Accordingly the case may be re-listed on 5.11.2008.			

80	Case No.: 13/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status: Case Deferred
	HQ File :01/83/050/00906/AM09/	RLA File :04/24/040/00162/AM09/	Lic.No/Date:0410099329 20.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Function of thermal paper in export product 2. Clarification regarding GSM of final product since with the adhesive coating weight of 20 GSM, the final export product GSM does not match. Accordingly the case may be re-listed on 5.11.2008.			

81	Case No.: 14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:21.01.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1) The exact function of ISO Propyl Alcohol in export product 2) Manufacturing process in detail 3) Production Consumption data for the last one year for the item of export under reference duly certified by Central Excise. Accordingly the case may be re-listed on 21.1.2009.			

82	Case No.: 16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:21.01.2009
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 24.1.2009.			

83	Case No.: 17/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00910/AM09/	RLA File :03/94/040/00536/AM09/	Lic.No/Date:0310491062 20.10.2008	Defer Date:21.01.2009
	Decision :The Committee considered the case as per agenda and committee decided to issue D/L to the firm from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 21/1/09.			

	Case No.: 18/31/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00911/AM09/	RLA File :03/94/040/00633/AM09/	Lic.No/Date:0310491088	Defer

84			20.10.2008	Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 21/1/2009.				

85	Case No.: 20/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00913/AM09/	RLA File :03/94/040/00503/AM09/	Lic.No/Date:0310491107 20.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 24.1.2009.			

86	Case No.: 15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

87	Case No.: 19/31/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00912/AM09/	RLA File :31/24/040/00192/AM09/	Lic.No/Date:3110035845 21.10.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

88	Case No.: 1/35/83-ALC1/2008	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00977/AM09/	RLA File :03/94/040/00736/AM09/	Lic.No/Date:0310493956 12.11.2008	Defer Date:21.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009

89	Case No.:2/35/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00978/AM09/	RLA File :08/24/040/00162/AM09/	Lic.No/Date:0810075953 12.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

90	Case No.:3/35/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00979/AM09/	RLA File :05/24/040/00509/AM09/	Lic.No/Date:0510230772 14.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

91	Case No.:4/35/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Rejected
	HQ File :01/83/050/00980/AM09/	RLA File :10/24/040/00100/AM09/	Lic.No/Date:1010031566 14.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments dated 24/12/08 forwarded by DIPP stating that as per the information furnished by the firm that there is no manufacturing activity involved, the Committee decided to reject the case. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:6/35/83-ALC1/2008	Party Name:JOLLY BOARD LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Approved
	HQ File :01/83/050/00982/AM09/	RLA File :03/94/040/00782/AM09/	Lic.No/Date:0310494161 14.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 24.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Insulation Board/Bitumen Impregnated Fibre Board (containing minimum 22.5%	2339550 kg.	1. Bitumen/Gilsonite 2. Paraffin Wax	603603 Kg 131014 kg

Bitumen)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:7/35/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00983/AM09/	RLA File :02/24/040/00195/AM09/	Lic.No/Date:0210119721 17.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Central Excise data for production consumption for the last one year. Accordingly the case may be re-listed on 21.1.2009.			
94	Case No.:8/35/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00984/AM09/	RLA File :09/24/040/00315/AM09/	Lic.No/Date:0910035968 17.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			
95	Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			
96	Case No.:11/35/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/00987/AM09/	RLA File :03/95/040/00697/AM09/	Lic.No/Date:0310494448 18.11.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Technical specification of item of import at S.No.1 i.e. UPM Vellum Paper
2. Clarification regarding GSM of final product since taking into account GSM of paper used and adhesive coating weight, the final GSM of export does not match.

Accordingly the case may be re-listed on 21.1.2009.

97	Case No.:1/39/83-ALC1/2008	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01058/AM09/	RLA File :03/95/040/01263/AM08/	Lic.No/Date:0310496931 08.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

98	Case No.:2/39/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01059/AM09/	RLA File :03/94/040/00755/AM09/	Lic.No/Date:0310496973 08.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 24.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 24.1.2009.			

99	Case No.:9/39/83-ALC1/2008	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01066/AM09/	RLA File :05/24/040/00581/AM09/	Lic.No/Date:0510232247 08.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

100	Case No.:3/39/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01060/AM09/	RLA File :09/24/040/00345/AM09/	Lic.No/Date:0910036241 10.12.2008	Defer Date:21.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009

101	Case No.:4/39/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01061/AM09/	RLA File :31/24/040/00239/AM09/	Lic.No/Date:3110036354 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

102	Case No.:5/39/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01062/AM09/	RLA File :04/24/040/00216/AM09/	Lic.No/Date:0410100723 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

103	Case No.:6/39/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01063/AM09/	RLA File :08/24/040/00111/AM09/	Lic.No/Date:0810076608 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

104	Case No.:7/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01064/AM09/	RLA File :08/24/040/00151/AM09/	Lic.No/Date:0810076609 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

105	Case No.:8/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01065/AM09/	RLA File :08/24/040/00146/AM09/	Lic.No/Date:0810076610 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

106	Case No.:10/39/83-ALC1/2008	Party Name:PALGHAR PLYWOOD PRODUCT PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01067/AM09/	RLA File :03/95/040/00735/AM09/	Lic.No/Date:0310497033 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 21.1.2009			

107	Case No.:14/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01071/AM09/	RLA File :34/24/040/00098/AM09/	Lic.No/Date:3410022877 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

108	Case No.:15/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM09/	RLA File :34/24/040/00107/AM09/	Lic.No/Date:3410022878 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

109	Case No.:16/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01073/AM09/	RLA File :34/24/040/00135/AM09/	Lic.No/Date:3410022879 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

110	Case No.:17/39/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01074/AM09/	RLA File :34/24/040/00152/AM09/	Lic.No/Date:3410022887 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

111	Case No.:18/39/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01075/AM09/	RLA File :03/94/040/00806/AM09/	Lic.No/Date:0310497172 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

112	Case No.:19/39/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01076/AM09/	RLA File :03/95/040/00741/AM09/	Lic.No/Date:0310497196 10.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

113	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

114	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

115	Case No.:13/39/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01070/AM09/	RLA File :05/24/040/00575/AM09/	Lic.No/Date:0510232360 11.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.1.2009			

	Case No.:20/39/83-ALC1/2008	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
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116	HQ File :01/83/050/01077/AM09/	RLA File :03/95/040/00775/AM09/	Lic.No/Date:0310497197 11.12.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009				

117	Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

118	Case No.:22/39/83-ALC1/2008	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01079/AM09/	RLA File :04/24/040/00205/AM09/	Lic.No/Date:0410100807 12.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

119	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

120	Case No.:24/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01081/AM09/	RLA File :03/95/040/00681/AM09/	Lic.No/Date:0310497707 12.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

	Case No.:25/39/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
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121	HQ File :01/83/050/01082/AM09/	RLA File :02/24/040/00220/AM09/	Lic.No/Date:0210121039 15.12.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div) . Accordingly the case may be re-listed on 21.1.2009				

122	Case No.:26/39/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01083/AM09/	RLA File :10/24/040/00099/AM09/	Lic.No/Date:1010031906 15.12.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.1.2009				

123	Case No.:27/39/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01084/AM09/	RLA File :05/24/040/00550/AM09/	Lic.No/Date:0510232527 15.12.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009				

124	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:21.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009				

125	Case No.:29/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Approved
	HQ File :01/83/050/01086/AM09/	RLA File :03/95/040/00771/AM09/	Lic.No/Date:0310497818 15.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda. RLA vide letter dated 15/12/2008 as intimated that the licence has been issued on repeat basis under para 4.7.1 and 4.7.2 of HBP Vol.-I. . The Committee decided to close the case.				

126	Case No.:30/39/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01087/AM09/	RLA File :10/24/040/00112/AM09/	Lic.No/Date:1010031912 15.12.2008	Defer Date:21.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.1.2009

127	Case No.: 31/39/83-ALC1/2008	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01088/AM09/	RLA File :34/24/040/00149/AM09/	Lic.No/Date:3410022927 16.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

128	Case No.: 32/39/83-ALC1/2008	Party Name:ANMOL CHEMICALS	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Rejected
	HQ File :01/83/050/01089/AM09/	RLA File :03/94/040/00801/AM09/	Lic.No/Date:0310498337 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments dated 24/12/08 forwarded by Deptt. of C&PC(Chem.Div) the Committee decided to reject the case as the import item and exports item are same and it is not possible to workout the norms. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

129	Case No.: 33/39/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01090/AM09/	RLA File :03/94/040/00125/AM09/	Lic.No/Date:0310498340 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.1.2009			

130	Case No.: 34/39/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:39/83-ALC1/2008 24.12.2008	Status:Case Deferred
	HQ File :01/83/050/01091/AM09/	RLA File :03/94/040/00685/AM09/	Lic.No/Date:0310498341 17.12.2008	Defer Date:21.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.1.2009			

Date:10.01.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer